

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO.1751  
TO BE ANSWERED ON 4<sup>TH</sup> MAY, 2016**

**PENSION RULES**

1751. SHRI M.B. RAJESH:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the existing rules/guidelines for the pension and revision of pension of the DoT employees absorbed in BSNL;
- (b) whether any restriction is placed on the pension payment of these officials; and
- (c) if so, the details thereof and the reasons therefor?

**ANSWER**

**THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) Pension of BSNL employees is regulated under sub-rule 37-A of CCS (Pension) Rules, 1972. The Department of Public Enterprises issues instructions/orders for revision of pay of employees in Central Public Sector Enterprises which are extended to the working employees of BSNL from time to time. On the basis of the pay revision orders issued by Department of Public Enterprises, pension/family pension of DOT employees absorbed in BSNL are revised with the approval of Cabinet from time to time.

(b) &(c) As stipulated in sub-rules 22 & 23 of Rule 37-A of CCS (Pension) Rules, 1972, in the case of BSNL, the pensionary benefits including the family pension shall be paid by the Government and the Government shall specify the arrangement and manner including the rate of pensionary contribution to be made by BSNL and the manner in which financial liabilities on this account shall be met. As per sub-rule 24 Rule 37-A of CCS (Pension) Rules, 1972, the arrangement thus worked out shall also be applicable to the existing pensioners and the employees who are deemed to have retired from Government service for absorption in BSNL. Cabinet in its meeting dated 27-01-2005, approved (Cabinet Note dated 14.01.2005) the payment of pension by the Government in respect of employees of DoT/DTS/DTO who retired prior to 1.10.2000 and those who have worked/are working in BSNL on deemed deputation and those who are absorbed in BSNL subject to the following conditions:

- (i) The annual pension liability of the government shall not exceed 60% of the annual receipts to Government from the following items:
  - a. Dividend income from MTNL/BSNL.
  - b. License fee from MTNL/BSNL.
  - c. Corporate Tax/excise duty/service tax paid by BSNL.
- (ii) Any amount exceeding (i) above shall be borne by BSNL.
- (iii) Existing system of payment of pension would continue
- (iv) Pensionary contribution from BSNL would be made to Government as per FR-116.
- (v) Employees recruited directly by the BSNL on or after 01-10-2000 shall not be covered under this decision.

\*\*\*\*\*